

Government of India  
Central Board of Direct Taxes

.....  
New Delhi, the 23rd January, 1970.

NOTIFICATION  
INCOME TAX

No.12 (F.No.5/14/69-ITCC) : In exercise of the powers conferred by the proviso to sub-section (1) of section 211 of the Income tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby authorises all assesseees falling under clause (i) of that sub-section and who carry on business of growing and manufacturing tea in India, to pay the last instalment of the advance tax on the 15th day of March, during a financial year, instead of on the 15th day of December.

*R.D. Saxena*  
( R.D. Saxena )  
Secretary

Central Board of Direct Taxes

The Manager,  
Government of India Press,  
New Delhi.

No.12(F.No.5/14/69-ITCC) :

Copy forwarded to:-

1. All Commissioners of Income tax.
2. All Directors of Inspection.
3. The Comptroller & Auditor General of India (25 copies) .
4. All Chambers of Commerce.
5. All Sections and Officers in Board's office.
6. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section (3 copies) .

*R.D. Saxena*  
( R.D. Saxena )  
Secretary

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